

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. (IB)-294(PB)/2017

IN THE MATTER OF:

**M/s BMI Minerals Pvt. Ltd.
Vs
M/s Fenace Auto Limited**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Deepak Kumar, Practising CS

For the RESPONDENT

:- Mr. Ravinder Singh, Advocate
Ms. Garima Jain, Advocate

ORDER

Learned Counsel for the Respondent seeks and is granted adjournment on the ground that parties are in the process of settlement. The reply to the Petition needs to be filed. Let the same be filed within one week with a copy in advance to the counsel for the petitioner. Rejoinder, if any be filed within three days thereafter.

List on 11th October 2017.

— Sd —

**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

— Sd —

**DEEPA KRISHAN
MEMBER (TECHNICAL)**